

compassionate and other compelling grounds. In many such cases, where requests are found genuine, further extension of stay is authorised. Thus, stay of such Pakistani nationals beyond the initial period of visa cannot be called unauthorised. Action under the law on a continuing basis is taken against foreigners including Pakistani

nationals who are found staying in the country unauthorisedly. This includes their prosecution and deportation, wherever necessary.

The number of Pak nationals who entered/left India during the calendar years, 1977, 1978 and 1979 is given below:

Year	Entered	Left	Spill-over
1977 . . . . .	48,884	47,411	1,473
1978 . . . . .	78,127	62,758	15,369
1979 . . . . .	2,72,998	2,20,172	52,826

Arrival and Departure of Pakistani nationals is a continuous process and there would invariably remain spill-over at any given point of time. Progressive increase in the spill-over figures is on account of the sharp increase in the number of Pak visitors to India successively during the past 3 years.

(d) and (e). According to the figures available in the Ministry of External Affairs, during the year 1979, 85110 Indian nationals went to Pakistan and 77532 returned from Pakistan leaving a spill-over of 7578 Indian nationals in Pakistan at the end of the year. It is for Government of Pakistan to take appropriate action in cases of over-stay by foreigners in their country.

#### Reinstatement of former Director of CBI to a new post

7129. SHRI JYOTIRMOY BOSU: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a former Director of CBI, who was out of service for several months because of adverse comments by the Shah Commission of Inquiry in its report submitted to the Government has now been inducted to a new post in the Home Ministry; and

(b) if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) and (b). Shri D. Sen, former Director of CBI retired from service on 30.11.1977, whereas, the Shah Commission submitted its reports to the Government from March, 1978 to August, 1978. Hence the question of his not being in service consequent upon adverse comments by the Commission does not arise.

Shri Sen has been appointed as Police Adviser in the Ministry of Home Affairs, for a period of one year.

#### Manufacture of Superior Aircraft by Naval Yards

7130. SHRIMATI PRAMILA DANDAVATE: Will the Minister of DEFENCE be pleased to state:

(a) whether the capacity to build superior aircraft at the Indian Naval Yards has been increased;

(b) whether any new manufacture of aircraft carrier has been taken on hand; and

(c) if not, what are the plans to equip the Indian Airforce to carry newly purchased strike aircrafts?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI C. P. N. SINGH): (a) Indian Naval